

ITEM NO.19

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9636/2021

(Arising out of impugned final judgment and order dated 03-12-2021 in WPCRL No.2392/2021 passed by the High Court of Delhi at New Delhi)

RAGHAV BAHL

Petitioner(s)

VERSUS

ENFORCEMENT DIRECTORATE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.162513/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 15-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Vikas Singh, Sr.Adv.  
Mr. Amarjit Singh Bedi, AOR  
Ms. Deepika, Adv.  
Ms. Riya Seth, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel for the petitioner.

Issue notice.

Tag with SLP(Cr1.)No.11039/2019.

Till the next date of hearing, no coercive steps shall be taken against the petitioner.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)